

At present these machines can be made available from other States or from some organisations like Central Ground Water Organisation, Oil and Natural Gas Commission etc. and the Central Government can import these machines from foreign countries as a permanent measure.

Recently, a team of the Central Government has conducted a study of the condition in the State. Therefore, I request the Central Government to grant immediate financial assistance to the State Government for undertaking relief works and to make arrangement of drinking water.

- (iv) Need to direct Rajasthan Government to stop recovery of due from farmers in Indra Gandhi Canal Project area.

SHRI BIRBAL (Ganganagar) : Mr. Deputy-Speakers, Sir, under rule 377 I would like to draw the House towards the following matter of urgent public importance.

The Indira Gandhi Canal Project is being constructed with the special cooperation and assistance of the Central Government. Cemented water courses have been constructed there. The total expenditure has been shown five to six time more than the estimated expenditure, after including administrative expenditure, interest and compound interest.

The land has been acquired from the farmers for constructing water courses which has increased irrigation capacity. As a result the State Government will receive more water tax. Why then more money is being charged from the farmers? The State Government should itself bear this expenditure.

There has been several cases of bungling in constructing cemented water courses, the burden of which is being passed on to the farmers. Banks are serving attachment notices on the farmers. The farmers are very much perturbed. If the burden of departmental bungling is passed on to the farmers, how will they bear that burden? The water in the area has become brackish and the water courses are turning useless. I had raised this matter in the House during the last session. Neighbouring State

Governments of Haryana and Punjab have exempted the farmers from repaying the loans regarding cemented water courses. Similarly, the Government of Rajasthan should also issue necessary orders to exempt them from repaying the loan.

Therefore, I request the Central Government that keeping in view the importance of the matter, necessary orders be issued to the State Government to immediately stop the recovery of loans so that the farmers may get some relief. Therefore, necessary directives should be issued to the State Government to take appropriate steps to solve the problems of the farmers.

[English]

- (v) Demand for sending a team to assess damage to crops and loss of animal life due to below average rainfall in Jabalpur and adjoining districts of M.P. and also provide relief to the hard hit Kisans.

SHRI AJAY MUSHRAN (Jabalpur) : This year in Jabalpur and adjoining districts of Madhya Pradesh, we had below average rainfall for third year in succession resulting in below average Rabi crops in general.

To compound the misery, from 25.2.1987 to 28.2.1987, the area suffered very heavy crop damage and loss of animals amounting to nearly Rs. 20 crores. This has created an unprecedented situation and panic among large number of affected farmers of the area. The houses in nearly hundred villages have been extensively damaged.

The Government (Ministry of Agriculture) must immediately send a team to assess the damage to provide immediate relief to the hard-hit kisans of Jabalpur. Unless immediate action is taken, the loss will not be assessed realistically and forged figures through Patwari and Tehsildar channel will follow creating dissatisfaction among the affected kisans.

[Translation]

- (vi) Demand for measures to solve unemployment problem in the country.

SHRI RAMASHRAY PRASAD SINGH (Jahanabad) : Mr. Deputy-Speaker, Sir, under Rule 377 I would like to draw the